The Customs (Appeals) Rules, 1982

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The Customs (Appeals) Rules, 1982

In exercise of the powers conferred by sub-section (1) of Section 156 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following rules, namely:—

CHAPTER I

PRELIMINARY

- 1. Short title and commencement.—(1) These rules may be called the Customs (Appeals) Rules, 1982.
- (2) They shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
 - 2. Definitions.—In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Customs Act, 1962 (52 of 1962);
 - (b) "Form" means a form appended to these rules;
 - (c) "Section" means a section of the Act.

CHAPTER II

APPEALS TO COLLECTOR (APPEALS)

- **3. Form of appeal to Collector (Appeals).**—(1) An appeal under sub-section (1) of Section 128 to the Collector (Appeals) shall be made in Form No. C.A. 1.
- (2) The grounds of appeal and the form of verification as contained in Form No. C.A. 1 shall be signed:—
 - (a) in the case of an individual by the individual himself or where the individual is absent from India, by the individual concerned or by some person duly authorised by him in this behalf and where the individual is a minor or is mentally incapacitated from attending to his affairs, by his guardian or by any other person competent to act on his behalf;
 - (b) in the case of a Hindu undivided family, by the Karta and, where the Karta is absent from India or is mentally incapacitated from attending to his affairs, by any other adult member of such family;
 - (c) in the case of a company or local authority, by the principal officer thereof;
 - (d) in the case of a firm, by any partner thereof, not being a minor;
 - (e) in the case of any other association, by any member of the association or the principal officer thereof; and

Vide Ministry of Finance (Department of Revenue), GSR. 464(E), dt. Sept. 10, 1982, published in the Gazette of India, Extra., Pt. II, S. (i), dt. 10th Sept., 1982, pp. 7-13 [Customs 212/82-F. No. 492/3/82-Cus. VI].

Note.—In view of the changes in the designation of different posts in the present Act, the corresponding changes may be read in the Rules.

- (f) in the case of any other person, by that person or some person competent to act on his behalf.
- (3) The form of appeal in Form No. C.A. 1 shall be filed in duplicate and shall be accompanied by a copy of the decision or order appealed against.
- **4. Form of application to the Collector (Appeals**).—(1) An application under sub-section (4) of Section 129-D to the Collector (Appeals) shall be made in Form No. C.A. 2.
- (2) The form of application in Form No. C.A. 2 shall be filed in duplicate and shall be accompanied by two copies of the decision or order passed by the adjudicating authority (one of which at least shall be a certified copy) and a copy of the order passed by the Collector of Customs directing such authority to apply to the Collector (Appeals).
- **5.** Production of additional evidence before the Collector (Appeals).—(1) The appellant shall not be entitled to produce before the Collector (Appeals) any evidence, whether oral or documentary, other than the evidence produced by him during the course of proceedings before the adjudicating authority, except in the following circumstances, namely—
 - (a) where the adjudicating authority has refused to admit evidence which ought to have been admitted; or
 - (b) where the appellant was prevented by sufficient cause from producing the evidence which he was called upon to produce by that authority; or
 - (c) where the appellant was prevented by sufficient cause from producing before the authority any evidence which is relevant to any ground of appeal; or
 - (d) where the adjudicating authority has made the order appealed against without giving sufficient opportunity to the appellant to adduce evidence relevant to any ground of appeal.
- (2) No evidence shall be admitted under sub-rule (1) unless the Collector (Appeals) records in writing the reasons for its admission.
- (3) The Collector (Appeals) shall not take any evidence produced under sub-rule (1) unless the adjudicating authority or an officer authorised in this behalf by the said authority has been allowed a reasonable opportunity,—
 - (a) to examine the evidence or documents or to cross-examine any witness produced by the appellant; or
 - (b) to produce any evidence or any witness in rebuttal of the evidence produced by the appellant under sub-rule (1).
- (4) Nothing contained in this rule shall effect the powers of the Collector (Appeals) to direct the production of any witness, to enable him to dispose of the appeal.

CHAPTER III

APPEALS TO APPELLATE TRIBUNAL

- **6. Form of appeals, etc., to the Appellate Tribunal.**—(1) An appeal under sub-section (1) of Section 129-A to the Appellate Tribunal shall be made in Form No. C.A. 3.
- (2) A memorandum of cross-objections to the Appellate Tribunal under sub-section (4) of Section 129-A shall be made in Form No. C.A. 4.
- (3) Where an appeal under sub-section (1) of Section 129-A or a memorandum of cross-objections under sub-section (4) of that section is made by any person other than the Collector of Customs, the grounds of appeal, the grounds of cross-objections and the forms of verification as contained in Form Nos. C.A. 3 and C.A. 4, or as the case may be, respectively, shall be signed by the person specified in sub-rule (2) of Rule 3.
- (4) The form of appeal in Form No. C.A. 3 and the form of memorandum of cross-objections in Form No. C.A. 4 shall be filed in quadruplicate and shall be accompanied by an equal number of copies of the order appealed against (one of which at least shall be certified copy).
- ²[7. Form of appeal or application to the Appellate Tribunal.—(1) An appeal under sub-section (2) of Section 129-A or an application under sub-section (4) of Section 129-D of the Act to the Appellate Tribunal shall be made in Form No. C.A.-5.
- (2) The appeal or application in Form No. C.A.-5 shall be filed in quadruplicate accompanied by an equal number of copies of the decision or order (one of which at least shall be a certified copy) passed by—
 - (a) the Appellate Commissioner of Customs under Section 128 of the Act, as it stood immediately before the appointed day, or by the Commissioner (Appeals) under Section 128-A of the Act and a copy of the order passed by the Committee of Commissioners of Customs under sub-section (2) of the Section 129-A of the Act.
 - (b) the Commissioner of Customs and a copy of the order passed by the Committee of Chief Commissioners of Customs under sub-section (1) of Section 129-D of the Act.]
- ³[8. Form of application to the High Court.—(1) An application under sub-section (1) of Section 130-A requiring the High Court to direct the Appellate Tribunal to refer to the High Court any question of law shall be made in Form No. C.A. 6 and such application shall be filed in quadruplicate.

^{2.} Subs. by GSR 234(E), dt. 10-4-2013 (w.e.f. 1-6-2013). Prior to substitution it read as:

[&]quot;7. Form of application to the Appellate Tribunal.—(1) An application under sub-section (4) of Section 129-D to the Appellate Tribunal shall be made in Form No. C.A. 5.

⁽²⁾ The form of application in Form No. C.A. 5 shall be filed in quadruplicate and shall be accompanied by an equal number of copies of the decision or order passed by the Collector of Customs (one of which at least shall be a certified copy) and copy of the order passed by the Board directing such Collector to apply to the Appellate Tribunal."

^{3.} Subs. by GSR 777(E), dt. 17-11-1999 (w.e.f. 18-11-1999).

- (2) A memorandum of cross-objections under sub-section (3) of Section 130-A to the High Court shall be made in Form No. C.A. 7 and such memorandum shall be filed in quadruplicate.
- (3) Where an application under sub-section (1) of Section 130-A or a memorandum of cross-objections under sub-section (3) of that section is made by any person other than the Commissioner of Customs, the application, the memorandum or form of verification, as the case may be, contained in Form No. C.A. 6 or Form No. C.A. 7 shall be signed by the person specified in sub-rule (2) of Rule 3.]

⁴[CHAPTER III-A REVISION BY CENTRAL GOVERNMENT

- **8-A. Form of revision application to the Central Government.**—(1) A revision application under sub-section (1) of Section 129-DD to the Central Government shall be in Form No. C.A. 8.
- (2) The grounds of revision application and the form of verification, as contained in Form C.A. 8, shall be signed by the person specified in sub-rule (2) of Rule 3.
- (3) Where the revision application is signed by the authorised representative of the applicant, the document, authorising such representative to sign and appear on behalf of the applicant shall be appended to such revision application.
- (4) The revision application in Form No. C.A. 8 shall be filed in duplicate and shall be accompanied by an equal number of copies of the following documents, namely:
 - (i) order passed by the Collector of Customs (Appeals) under Section 128-A; and
 - (ii) decision or order passed by the Customs Officer which was the subjectmatter of the order referred to in clause (i).
- **8-B. Procedure for filing revision application.**—(1) The revision application in Form C.A. 8 shall be presented in person to the Under Secretary, Revision Applications, Ministry of Finance, Department of Revenue, Central Secretariat, New Delhi-1, or sent by registered post addressed to the said Under Secretary.
- (2) The revision application sent by registered post under sub-rule (1) shall be deemed to have been submitted on the date on which it is received in the office of the said Under Secretary.]

CHAPTER IV

AUTHORISED REPRESENTATIVE

9. Qualifications for authorised representatives.—For the purposes of Section 146-A, an authorised representative shall include a person who has

^{4.} Ins. by GSR. 54(E), dt. 30-1-1985 (w.e.f. 30-1-1985).

acquired any of the following qualifications, being the qualifications specified under clause (d) of sub-section (2) of the said Section 146-A, namely:

- (a) a Chartered Accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
- (b) a Cost Accountant within the meaning of the Cost and Works Accountants Act, 1959 (23 of 1959); or
- (c) a Company Secretary within the meaning of the Company Secretaries Act, 1980 (56 of 1980), who has obtained a certificate of practice under Section 6 of that Act; or
- (d) a post-graduate or an Honours degree-holder in Commerce or a post-graduate degree or diploma-holder in Business Administration from any recognised University; or
- (e) a person formerly employed in the Departments of Customs or Central Excise or Narcotics and has retired or resigned from such employment after having rendered service in any capacity in one or more of the said Departments for not less than ten years in the aggregate.

Explanation.—In this rule, "recognised University" means any of the Universities specified below, namely:

- I. INDIAN UNIVERSITIES.—Any Indian University incorporated under any law for the time being in force in India;
- II. RANGOON UNIVERSITIES.
- III. ENGLISH AND WELSH UNIVERSITIES.—The Universities of Birmingham, Bristol, Cambridge, Durham, Leeds, Liverpool, London, Manchester, Oxford, Reading, Sheffield and Wales;
- IV. SCOTTISH UNIVERSITIES.—The Universities of Aberdeen, Edinburgh, Glasgow and St. Andrews.
- V. IRISH UNIVERSITIES.—The Universities of Dublin (Trinity College), the Queen's University, Belfast and the National University of Dublin.
- VI. PAKISTAN UNIVERSITIES.—Any Pakistan University incorporated under any law for the time being in force.
- VII. BANGLADESH UNIVERSITIES.—Any Bangladesh University incorporated under any law for the time being in force.
- 10. Authority under Section 146-A(5)(b).—The Collector of Customs having jurisdiction in the proceedings in which a person who is not a legal practitioner is found guilty of misconduct in connection with that proceeding under the Act shall be the authority for the purposes of clause (b) of sub-section (5) of Section 146-A.

CHAPTER V MISCELLANEOUS

[* * *]5

Rules 11 to 17 omitted (w.e.f. 10-11-1982) by Amendment Rules, 1982, published in the Gazette of India, Extra., Pt. II, S. 3(1), dt. Nov. 10, 1982.

FORM No. C.A. 1

(See Rule 3)

Form of Appeal to the Collector (Appeals) under Section 128 of the

	Customs Act, 1902
1.	No
2.	Name and address of the appellant.
3.	Designation and address of the officer passing the decision or order appealed against and the date of the decision or order.
4.	Date of communication of the decision or order appealed against to the appellant.
5.	Address to which notices may be sent to the appellant.
6.	Whether duty or penalty or both is deposited; if not, whether any application for dispensing with such deposit has been made. (A copy of the Challan under which the deposit is made shall be furnished).
⁶ [6-A.	Whether the appellant wishes to be heard in person.
7.	Reliefs claimed in appeal.
	Statement of facts
	Grounds of appeal
(<i>i</i>)	
(ii)	
(iii)	
	etc.
Signatu	are of authorised
1.77	ntative, if any. Signature of the appellant
	Verification
	the appellant, do hereby declare that what is stated above is best of my information and belief.
	ified today, theday of20
lace	
Date	
Signatur	e of the authorized
epresen	tative, if any.
	Signature of the appellant
No	te.—(1) The grounds of appeal and the form of verification shall be signed by the appellan

in accordance with the provisions of Rule 3 of the Customs (Appeals) Rules, 1982.

(2) The form of appeal, including the statement of facts and the grounds of appeal shall be filed in duplicate and shall be accompanied by a copy of the decision or order appealed against.

^{6.} Ins. by GSR 639(E), dt. 16-4-1986 (w.e.f. 16-4-1986).

FORM No. C.A. 2

	(See Rule 4)
Form	of Application to the Collector (Appeals) under Section 129-D(4) of the Customs Act, 1962
Appeal 1	No
	Applicant
	ν.
	Respondent
1.	Designation and address of the applicant (If the applicant is not the adjudicating authority, a copy of the authorisation from the Collector of Customs to make the application should be enclosed.)
2.	Name and address of the Respondent.
3.	Designation and address of the officer passing the decision or order in respect of which this application is being made and the date of the decision or order.
4.	Date on which the order under sub-section (2) of Section 129-D has been passed by the Collector of Customs.
5.	Date of the communication of the order referred to in (4) above to the adjudicating authority.
6.	Reliefs claimed in the application.
	Statement of facts
	Grounds of application
(i)	
(ii)	
(iii)	
	etc.
	Signature of the applicant
nall be file e adjudic	s.—The form of application, including the statement of facts and the ground of application and in duplicate and shall be accompanied by two copies of the decision or order passed by ating authority (one of which at least shall be certified copy) and a copy of the order of the f Customs under sub-section (2) of Section 129-D of the Act.
	⁷ [FORM No. C.A3
	[See Rule 6(1)]
	Form of Appeal to the Appellate Tribunal under subsection (1) of Section 129-A of Customs Act, 1962
	In the Customs, Excise and Service Tax Appellate Tribunal
ppeal No.	of 20
ppellant.	hade the finite of the second
	Vs.
esponden	t

^{7.} Subs. by GSR 234(E), dt. 10-4-2013 (w.e.f. 1-6-2013).

			IEC**					PAN or UID***					
Port/Location Code 2*													
1 OT DECEMBER COURT 2													
Port/Location Code 3*, et	:c												
E-mail Address			F	hone	No.						Fax	No.	
2. The designation and ad	dress o	f the	autho	rity p	assing	the	ord	ler ap	peal	ed ag	ainst		
3. Number and date of the	order a	appe	ealed a	gains	it.								
		-		T	-					\neg			$\overline{}$

- 4. Date of communication of a copy of the order appealed against.
- State or Union territory and the Commissionerate in which the order or decision of assessment, penalty, fine was made.
- 6. If the order appealed against relates to more than one Commissionerate, mention the names of all the Commissionerates, so far as it relates to the appellant.
- 7. Designation and address of the adjudicating authority in case where the order appealed against is an order of the Commissioner (Appeals).
- 8. Address to which notices may be sent to the appellant.
- 9. Address to which notices may be sent to the respondent.
- 10. Whether the decision or order appealed against involves any question having a relation to the rate of duty of customs or to the value of goods for the purpose of assessment.
- 11. Description and classification of goods.
- 12. Period of dispute.
- 13. (i) Amount of customs duty, if any, demanded for the period of dispute.
- (ii) Amount of interest involved up to the date of the order appealed against.
- (ii) Amount of refund, if any, rejected or disallowed for the period of dispute.
- (iii) Amount of fine imposed.
- (iv) Amount of penalty imposed.
- (v) Market value of seized goods.
- 14. (i) Amount of duty or fine or penalty or interest deposited. If so, mention the amount deposited under each head in the box below. (A copy of the challan under which the deposit is made shall be furnished)

Duty	Fine	Penalty	Interest

- (ii) If not, whether any application for dispensing with such deposit has been made?
- 15. Does the order appealed against also involve any central excise duty demand, and related fine or penalty, so far as the appellant is concerned?

- 16. Does the order appealed against also involve any service tax demand, and related penalty, so far as the appellant is concerned?
- 17. Subject matter of dispute in order of priority (please choose two items from the list below, under the head 'IMPORT' or 'EXPORT' or 'GENERAL', depending upon the nature of the case)

In	nport	Ex	port	General		
(i) Classificat	ion - Chapter	(i) Classificat Export Sched	tion Sl. Nos. of lule,	(i) Custom Licensing 2004,	House Agents Regulations	
(ii) Valuation Others.	- GVC/SVB or	(ii) Valuation	,	(ii) MOT Cha	rges,	
(iii) Application Notification N	on of Exemption	(iii) Drawbac	k,	(iii) Others		
(iv) Anti-dum	ping duty.		nder any Export Scheme (other k),			
(v) Safeguard	duty,	(v) Non-Tarif	f restrictions,		-	
(vi) Project in	aports,	(vi) Others				
(vii) Baggage						
(viii) Courier,						
(ix) Imports, Promotion Sc	under Export		711			
(x) Seizure ca	ses					
(xi) Refunds,				12/10/10		
(xii) NTR Restrictions license, Ph	(Non Tariff like import syto Sanitary etc.),					
(xiii) Others.						
Priority 1	Priority 2	Priority 1	Priority 2	Priority 1	Priority 2	

Central Excise Assessed	Code, if	registered	with	Central	Excise
---	----------	------------	------	---------	--------

Service Tax Assesse	e Code,	if registered	with Service	Tax.
---------------------------------------	---------	---------------	--------------	------

- 20. If the appeal is against an Order-in-Appeal of Commissioner (Appeals), the number of Orders-in-Original covered by the said Order-in-Appeal.
- 21. Whether the respondent has also filed appeal against the order against which this appeal is made?
- 22. If answer to Serial Number 21 above is 'yes', furnish the details of appeal.
- 23. Whether the appellant wishes to be heard in person?

24. Reliefs claimed in appeal.

Statement of facts Grounds of appeal

Signature of the authorised representative, if any.

Signature of the appellant

Verification

Ithe appellant, do hereby declare that what is stated above is true and to the best of my information and belief.

Verified today theday of20

Signature of the authorised appellant representative, if any

Signature of the appellant

Notes.—(1) The grounds of appeal and the form of verification shall be signed by the appellant in accordance with Rule 3 of the Customs (Appeals) Rules, 1982.

- (2) The appeal including the statement of facts and the grounds of appeal shall be filed in quadruplicate accompanied by an equal number of copies of the order (one of which at least shall be a certified copy) appealed against.
- (3) The appeal shall be in English (or Hindi) and should set forth, concisely and under distinct heads, the grounds of appeal without any argument or narrative and such grounds should be numbered consecutively.
- (4) The appeal shall be accompanied by such fee as prescribed under sub-section (6) of Section 129-A of the Act and shall to be paid through a crossed bank draft drawn in favour of the Assistant Registrar of the Bench of the Tribunal on a branch of any nationalized bank located at the place where the Bench is situated.
- *Location Codes of all customs stations from where imports/exports have taken place in respect of the appellant to be furnished. Location Codes for all the sea ports, airports, ICD's, Land Customs stations etc., are available on the website www.icegate.gov.in [ICEGATE website-downloads-ICEGATE guidelines Code List-Location Code List]
- **Importer-Exporter Code assigned by the Directorate General of Foreign Trade, to be mandatorily furnished
- ***To be furnished by non-registered persons. Unique Identification (UID) number to be furnished where Permanent Account Number (PAN) is not available.]

⁸[FORM No. C.A.-4

[See Rule 6(2)]

Form of Memorandum of Cross Objections to the Appellate Tribunal under sub-section (4) of Section 129-A of Customs Act, 1962

In the Customs, Excise and Service Tax Appellate Tribunal

Cross Objection Noof 20.	*********	
Appeal No		
of 20		
		Appellant/
Applicant.		
	Vs.	
Respondent		

^{8.} Subs. by GSR 234(E), dt. 10-4-2013 (w.e.f. 1-6-2013).

1. Port/Location Code*	IBO	C**	PAN or UID***
Port/Location Code 2*			
Port/Location Code 3*, etc			
E-mail Address	Phon	e No.	Fax No.
2. State or Union territory and	the Commissione	erate in which the orde	er or decision of assessment,
penalty, fine was made.			
3. Date of receipt of notice appellant or, as the case may	of appeal or appl be, the Commission	ication filed with the oner of Customs.	Appellate Tribunal by the
4. Number and date of the ord			
	T-1 1 1 1	-	11-111-11
Dated			
5. Address to which notices n	nay be sent to the	respondent.	
6. Address to which notices n		-	
7. Whether the decision or or			tion having a relation to the
rate of duty of customs or to t			
8. Description and classificati	on of goods.		
Period of dispute.			
10.(A) In case of cross-object	ions filed by a per	son other than the Co	mmissioner of Customs:
(i) Amount of duty,			
(ii) Amount of interes			
(iii) Amount of refun(iv) Amount of fine i		or disallowed for the	period of dispute.
(v) Amount of me i	•		
(vi) Market value of			
(b)(i) Amount of duty or fine	or penalty or intere	est deposited. If so, me	ention the amount deposited
under each head in the box be			
be furnished)			
Duty	Fine	Penalty	Interest
(ii) If not, whether any application	ation for dispensir	ng with such deposit h	as been made?
11.(a) In case of cross-objecti	ons filed by the C	ommissioner of Custo	oms
(i) Amount of duty	demand dropped o	or reduced for the peri	od of dispute.
		ed or reduced for the p	
		lowed for the period o	of dispute.
(iv) Whether no or le	ss fine imposed?		

(b) Whether an application for staying the operation of the order appealed against has been made?

(v) Whether no or less penalty imposed?

12. Subject matter of dispute in order of priority (please choose two items from the list below under the head 'IMPORT' or 'EXPORT' or 'GENERAL', depending upon the nature of the case)

Import	Expo	rt	Gener	al
(i) Classification - Chapter	(i) Classification Sl. Nos. of Export Schedule,		(i) Custom Ho Licensing Regula	use Agents ations, 2004,
(ii) Valuation – GVC/SVB or Others.	(ii) Valuation,		(ii) MOT Charge	es,
(iii) Application of Exemption Notification No.,	(iii) Drawback,		(iii) Others	
(iv) Anti-dumping duty.	(iv) Export under any Export Promotion Scheme (other than drawback),			
(v) Safeguard duty,	(v) Non-Tariff r	estrictions,		
(vi) Project imports,	(vi) Others			
(vii) Baggage				
(viii) Courier,				
(ix) Imports, under Export Promotion Scheme,				
(x) Seizure cases				
(xi) Refunds,				
(xii) NTR (Non Tariff Restrictions like import license, Phyto Sanitary requirements etc.),				
(xiii) Others.			D: 1.1	Priority 2
Priority 1 Priority 2	Priority 1	Priority 2	Priority 1	PHOINY 2

13 Central Excise Assessee Cod	e, if registered with Central Excise.
15. Condui 2	

14. Service Tax Assessee Code, if registered with Service Tax.

15. Reliefs claimed in memorandum of cross-objections.

Grounds of Cross-Objections

(1)

(2)

(3)

(4) etc.

Signature of the authorised representative, if any.

Signature of the respondent

Verification

Ithe responde and to the best of my information and belie	nt, do hereby declare that what is stated above is true
Verified today theday of	
Signature of the authorised	Signature of the Respondent
representative, if any	
Notes (1) Test	

- *Notes.*—(1) If the memorandum is filed by any person, other than the Commissioner of Customs, the grounds of cross-objection and the form of verification shall be signed by the respondent in accordance with Rule 3 of the Customs (Appeals) Rules, 1982.
- (2) The memorandum of cross objections shall be filed in quadruplicate accompanied by an equal number of copies of the order (one of which at least shall be a certified copy) appealed against.
- (3) The memorandum of cross-objection should be in English (or in Hindi) and should set forth, concisely and under distinct heads, the grounds of cross-objection without any argument or narrative and such grounds should be numbered consecutively.
- (4) The number and year of appeal of application, as the case may be, as allotted by the office of the Appellate Tribunal and appearing in the notice of appeal or application, as the case may be, received by the respondent, is to be filled in by the respondent.
- *Location Codes of all customs stations from where imports/exports have taken place in respect of the appellant to be furnished. Location Codes for all the sea ports, airports, ICD's, Land Customs stations etc., are available on the website www.icegate.gov.in [ICEGATE website-downloads-ICEGATE guidelines code List-Location Code List]
- **Importer-Exporter Code (IEC) assigned by the Directorate General of Foreign Trade, to be mandatorily furnished
- ***To be furnished if appellant does not have IEC. Unique Identification (UID) number to be furnished where Permanent Account Number (PAN) is not available.

Where the memorandum of cross-objection is filed by the Commissioner of Customs, the above details to be furnished by the Commissioner of Customs in respect of the appellant.]

⁹[FORM No. C.A.-5 [Refer Rule 7]

Form of Appeal or Application to Appellate Tribunal under sub-section (2) of Section 129-A or sub-section (4) of Section 129-D of Customs Act, 1962

In the Customs, Excise and Service Tax Appellate Tribunal

Appeal Noof 20		
Applicant		Appellant
	Vs.	
Respondent	•••••••••••••••••••••••••••••••••••••••	
1. Port/Location Code*	IEC**	PAN or UID***
Port/Location Code 2*		

^{9.} Subs. by GSR 234(E), dt. 10-4-2013 (w.e.f. 1-6-2013).

E-mail Address		Phone No.							Fax No.									
2. The designation and addressis of the authorization gives Section 129-A of the Act. A. 3. The designation and address of the Committee of Chief Copy of the order shall be ended. Name and address of the Section 129-A of the Act. A of the Section 129-A of the Act. A of the Section 129-A of the Act. A of the	copy of copy of commissions co	the of the Appearance of the A	Com auth plica ers u	ımıtt oriza ant (i nder	ee atio f th sul	n sh e ap	all oplication	miss be en catio n (1)	nclo n is	s file See	l). ed c	on th	sui ie b 29-	asis	s of	an	ord	er
5. Number and date of the o	idei ag	amst	WIII	JII 111	C u	pec		upp		_	_	, _	_	_	_	_	_	
-				-	_	1_		-	L	<u></u>	L		_	_	Τ.			
Dated	-]												

- Designation and address of the officer passing the decision or order in respect of which this appeal or application is being made.
- 7. State or Union territory and the Commissionerate in which the decision or order was made.
- 8. Date of receipt of the order referred to in (5) above by the Commissioner of Customs or by the jurisdictional Chief Commissioner of Customs, as the case may be.
- 9. Date on which order under sub-section (1) of Section 129-D of the Act, has been passed by the Committee of Chief Commissioners.
- 10. Date of receipt of the order referred to in (9) above by the applicant.
- 11. Whether the decision or order challenged involves any question having a relation to the rate of duty of customs or to the value of goods for purpose of assessment.
- 12. Description and classification of goods.
- 13. Period of dispute.
- 14. (i) Amount of duty demand dropped or reduced for the period of dispute.
- (ii) Amount of interest demand dropped or reduced for the period of dispute.
- (iii) Amount of refund sanctioned or allowed for the period of dispute.
- (iv) Whether no or less fine imposed?
- (v) Whether no or less penalty imposed?
- (vi) Market value of seized goods.
- 15. Whether any application for stay of the operation of the order challenged has been made?
- 16. Subject matter of dispute in order of priority (please choose two items from the list below either under the head 'IMPORT' or 'EXPORT' or 'GENERAL', depending upon the nature of the case)

Import	Export	General					
(i) Classification – Chapters	(i) Classification—Sl. Nos. of Export Schedule,	(i) Custom House Agents Licensing Regulations, 2004					
(ii) Valuation – GVC/SVB or Others.	(ii) Valuation,	(ii) MOT Charges,					
(iii) Application of Exemption Notification No.,	(iii) Drawback,	(iii) Others					

(iv) Anti-dumping duty.		der any Export cheme (other		
(v) Safeguard duty,	(v) Non-Tariff	restrictions,		
(vi) Project imports,	(vi) Others			
(vii) Baggage				
(viii) Courier,				
(ix) Imports under Export Promotion Scheme,				
(x) Seizure cases				
(xi) Refunds,				
(xii) NTR (Non Tariff Restrictions like import license, Phyto Sanitary requirements etc.),				
(xiii) Others.				
Priority 1 Priority 2	Priority 1	Priority 2	Priority 1	Priority 2

- 17. If the appeal is against an Order-in-Appeal of Commissioner (Appeals), the number of Orders-in-Original covered by the said Order-in-Appeal.
- 18. Whether the respondent has also filed an appeal against the order against which this appeal or application is made?
- 19. If answer to Serial Number 18 above is 'yes', furnish the details of appeal.
- 20. Whether the appellant or applicant wishes to be heard in person?
- 21. Reliefs claimed in appeal/application.

Statement of facts Grounds of application

(i)

(ii)

(iii) etc.

Signature of the authorised representative of appellant or applicant, if any.

Signature of the appellant or applicant

Notes.—The appeal or application including the statements of facts and the grounds of appeal or application shall be filed in quadruplicate accompanied by an equal number of copies of the decision or order (one at least of which shall be a certified copy) of the Commissioner of Customs/Appeals and a copy of the order of the Committee of Commissioners of Customs under sub-section (2) of Section 129-A or a copy of the order of the Committee of Chief Commissioners of Customs under sub-section (1) of Section 129-D.

*Location Codes of all customs stations from where imports/exports have taken place to be furnished in respect of the respondent. Location Codes for all the sea ports, airports, ICD's, Land Customs stations etc., are available on the website www.icegate.gov.in [ICEGATE website-downloads-ICEGATE guidelines — Code List-Location Code List]

**Importer-Exporter Code (IEC), if any, in respect of the responder, assigned by the Directorate General of Foreign Trade, to be mandatorily furnished

***To be furnished if the respondent does not have IEC. Unique Identification (UID) number to be furnished where Permanent Account Number (PAN) is not available.]

¹⁰[FORM No. C.A. 6

[See Rule 8(1)]

Form of Application to the High Court under Section 130-A of the Customs Act, 1962

	3
In t	he High Court of Judicature at
Ap	plication No of (To be filled in by the office)
	Applicant
	ν.
	Respondent
1.	State or Union Territory and the Commissionerate from which the application is filed
2.	Number of the appeal which gives rise to the application
3.	Address to which notices may be sent to the applicant.
4.	Address to which notices may be sent to the respondent.
5.	The appeal noted above was decided by the Bench of the Appellate Tribunal on
6.	The notice of the order under Section 129-B of the Customs Act, 1962 was served on the applicant on
7.	The facts which are admitted and/or found by the Appellate Tribunal and which are necessary for drawing up a statement of the case, are stated in the enclosure for ready reference.
8.	The following questions of law arise out of the order of the Appellate Tribunal.
	(1)
	(2)
	(3)
	etc.
9.	The applicant, therefore, requires under sub-section (1) of Section 130-A of the Customs Act, 1962, that High Court directs the Appellate Tribunal to refer to the High Court the question(s) of law referred to in paragraph 8 above

question(s) of law referred to in paragraph 8 above

10. The documents or copies thereof as specified below (the translation in English of the documents, where necessary,) is annexed with the statement of the case.

Signature of the authorized representative, if any.

Signature of the applicant.

^{10.} Subs. by GSR 777(E), dt. 17-11-1999 (w.e.f. 18-11-1999).

Verification

	vermeation
	I,, the applicant, do hereby declare that what is stated above is true to the best information and belief.
	Verified today, the day of
Signa	ture of the authorized
repres	sentative, if any.
-70	Signature of the applican
perso	Notes.—(1) The application and the form of verification shall, if the application is made by any n, other than the Commissioner of Customs, be signed by the applicant in accordance with the sions of Rule 3 of the Customs (Appeals) Rules, 1982.
	(2) The application shall be filed in quadruplicate.
crosse bank	(3) The fee of Rs 200 required to be paid under the provisions of the Act shall be paid through a ed bank draft drawn in favour of the Registrar of the High Court on a branch of any nationalised located at the place where the High Court is situated and the demand draft shall be attached to rm of application.
	FORM No. C.A. 7
	[See Rule 8(2)]
	Form of Memorandum of cross-objections under Section 130-A(3) of the Customs Act, 1962 in the matter of an application before the High Court under Section 130-A(1) of the said Act
In the	High Court of Judicature at
	orandum of cross-objections No
In Ap	plication No
	Applicant
	ν.
	Responden
1.	State/Union Territory and the Commissionerate from which the memorandum of cross-objections is filed.
2.	Date of receipt of notice of application filed with the High Court by the respondent.
3.	Address to which notices may be sent to the respondent.
4.	Address to which notices may be sent to the applicant.
5.	The facts which are admitted and/or found by the Appellate Tribunal and which are necessary for drawing up a statement of the case, are stated in the enclosure for ready reference.
6.	The following questions of law arise out of the order of the Appellate Tribunal:
	(1)
	(2)
	(3)
	etc.

- 7. The respondent, therefore, required under sub-section (1) of Section 130-A of the Customs Act, 1962 that the Tribunal may be directed to furnish a statement of the case on the questions of law referred to in paragraph 6 above.
- That the documents or copies thereof as specified below (the translation in English of the documents, where necessary), is annexed with the statement of the case.

Signature of the authorized representative, if any.

Signature of the respondent

Verification

I,, the respondent, do hereby declare that what is stated above is true to the best of my information and belief.

Verified, today, theday of20

Signature of the authorised representative, if Signature of the respondent any.

Notes.—(1) The memorandum of cross-objections and the form of verification shall, if the memorandum is filed by any person, other than the Commissioner of Customs, be signed in accordance with the provisions of Rule 3 of the Customs (Appeals) Rules, 1982.

(2) The memorandum of cross-objection shall be filed in quadruplicate.]

¹¹[FORM No. C.A. 8

(See Rules 8-A and 8-B)

Form of Revision Application to the Central Government under Section 129-DD of the Customs Act, 1962

- Name and address of the applicant.
- Designation and address of the authority passing the order against which the revision application is filed.
- The number and date of the order:
- Date of communication of the order:
- Designation and address of the authority against which the order has been passed by the Collector (Appeals).
- 7. Address to which notices/communications may be sent to the applicant.
- Whether duty or penalty, if any, has been deposited (a copy/extract of the challan/ account current, as the case may be, under which the deposit is made, shall be furnished).
- ¹²[8-A. Whether the appellant wishes to be heard in person.]
- 9. Reliefs claimed in application:

Statement of facts Grounds of appeal

(i)

^{11.} Ins. by GSR 54(E), dt. 30-1-1985 (w.e.f. 30-1-1985).

^{12.} Ins. by GSR 639(E), dt. 16-4-1986 (w.e.f. 16-4-1986).

(ii)

(iii)

etc.

Signature of authorised representative, if any.

Signature of the applicant

Verification

I,	. the applicant,	do hereby	declare	that	what is	stated	above	is	true	to	the	best	of
my information and	belief.												

Verified today, the day of 20

- **Notes.**—(1) The grounds of application and the form of verification shall be signed by the applicant in accordance with the provisions of sub-rule (2) of Rule 8-A.
- (2) The application, including the statement of facts and the grounds of application, shall be filed in duplicate and shall be accompanied by an equal number of copies of the orders against which the application is filed and also the decision/order of the authority against which Collector of Customs (Appeals) passed the order.
- (3) The form of application shall be in English (or Hindi) and shall set forth, concisely and under distinct heads, the grounds of application without any argument or narrative and such grounds should be numbered consecutively.
- (4) The fee of rupees two hundred required to be paid under the provisions of the Act shall be paid under T.R. 6 challan and the duplicate copy of the T.R. 6 challan shall be filed along with the application for revision.
- (5) Where the application is signed by the authorised representatives of the applicant, the document authorises the representative to sign and appear on behalf of the applicant shall be appended to the application.]